

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/155(KB)2024  
IA(I.B.C)/1422(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> JULY 2024**

IN THE MATTER OF	INDIAN BANK VS MR RAGHABENDRA MAJUMDAR PERSONAL GUARANTOR OF M/S B.M. ADVERTISING PVT LTD
UNDER SECTION	SECTION 95(1)

**Appearances (via video conferencing/physically)**

Mr. Santosh Kr. Ray, Adv. : For Financial Creditor  
Ms. R. Sanyal, Adv.  
Ms. Zeba Khan, Adv.  
Ms. Muskan Saha, Adv.

Ms. Pallavi Ray, Adv. : For RP

**ORDER**

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the RP present. None for the Personal Guarantor. Adverse inference would be drawn.
2. **IA(I.B.C)/1422(KB)2024**
  - i. Registry is directed to issue notice to respondent by speed post and e-mail and place tracking information on record.
  - ii. Let the report be shared with other side. Objection, if any, be taken within 10 days.
  - iii. Post this matter on **23/08/2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**